

From,

**The Registrar General,
High Court of Judicature at
Allahabad.**

To,

**The Principal Judges, Family Courts,
Baghpat, Bijnor, Bulandshahar, Gautam Budh Nagar, Ghaziabad,
Hapur, Meerut, Moradabad, Muzaffarnagar, Rampur,
Saharanpur, Sambhal and Shamli.**

No. 348/Admin.(Services)/2023 Dated: Allahabad: May 24, 2023

Subject: Regarding Nomination of Family Court Judges of Districts of Gautam Budh Cluster for Participation in the First Phase of Two (02) Days Mediation Training Workshop at GNEC IIT Roorkee, Knowledge Park 2, Greater Noida, Gautam Budh Nagar, scheduled to be held on 27-28 May, 2023.

Sir/Madam,

On the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Family Court Judges of districts of **Gautam Budh Nagar Cluster**, i.e., **Baghpat, Bijnor, Bulandshahar, Gautam Budh Nagar, Ghaziabad, Hapur, Meerut, Moradabad, Muzaffarnagar, Rampur, Saharanpur, Sambhal and Shamli** for participation in the First Phase of Two (02) Days Mediation Training Workshop at **GNEC IIT Roorkee, Knowledge Park 2, Greater Noida, Gautam Budh Nagar**, scheduled to be held on **27-28 May, 2023**. A copy of the module of aforesaid Workshop at Gautam Budh Nagar is **enclosed** herewith for kind perusal.

I am, therefore, to request you to kindly attend the captioned Training Programme at **GNEC IIT Roorkee, Knowledge Park 2, Greater Noida, Gautam Budh Nagar** and also inform the other Addl. Principal Judges, Family Courts of your respective Judgeship accordingly.

Yours sincerely,

Encl.: As Above.

**sd/-
I/c Joint Registrar (J) (Services)
"For the Registrar General"**

No. 348(i)/Admin.(Services)/2023 Dated: Allahabad: May 24, 2023

Copy forwarded for information and necessary action to:-

- 1. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.**
- 2. The Registrar (J) (Inspection), High Court, Allahabad.**
- 3. The Deputy Registrar, S.F.C.M. Cell, High Court, Allahabad.**
- 4. The Director, JTRI, Vineet Khand, Gomti Nagar, Lucknow.**

**sd/-
Deputy Registrar (Services)
"For the Registrar General"**

**TRAINING WORKSHOP ON “THE CONCEPT AND TECHNIQUES OF
MEDIATION” FOR FAMILY COURT JUDGES**

**Under the aegis of “The Committee for Sensitization of Family Court
Matters” Allahabad High Court**

PHASE – I (Duration: Two Days) at Gautam Budh Nagar

(27th May, 2023 (Saturday) & 28th May, 2023 (Sunday))

Venue – GNEC IIT Roorkee, Knowledge Park 2, Greater Noida, Gautam Budh Nagar

Day – 1

Timings	Sessions	Study Topics
09.30 am to 10.00 am		Inauguration and Introductions
10.00 am to 10.45 am	1 (i)	History & Objective of Family Court’s Law PERCEPTION
10.45 am to 11.30 am	1 (ii)	CONFLICT: Definition & Causes. Management & Resolution
11.30 am to 11.45 am		<u>TEA BREAK</u>
11.45 am to 12.30 pm	2 (i)	Historical Perspective of ADR: Its Relevance with special reference to Section 89 CPC: Types of ADR
12.30 pm to 01.15 pm	2 (ii)	MEDIATION: Definition & components Difference between: Mediation & Judicial Process Benefits of Mediation
01.15 pm to 02.00 pm		<u>LUNCH</u>
02.00 pm to 02.45 pm	3 (i)	Role Play – 1 (Anita v. Suresh)
02.45 pm to 03.30 pm	3 (ii)	Mediation Process & Stages 1. Introduction 2. Joint Session Purpose & Use
03.30 pm to 03.45 pm		<u>TEA BREAK</u>
03.45 pm to 04.30 pm	4 (i)	Mediation Stages continued 3. CAUCUS 4. CLOSING (Settlement drafting)
04.30 pm to 05.15 pm	4 (ii)	COMMUNICATION: Definition and Process
05.15 pm to 05.30 pm		INTERACTIVE SESSION

Day – 2

Timings	Sessions	Study Topics
10.00 am to 10.45 am	1 (i)	Effective & Ineffective communication Barriers to Communication
10.45 am to 11.30 am	1 (ii)	Types of Communication 1. Verbal Communication 2. Non- Verbal Communication
11.30 am to 11.45 am		<u>TEA BREAK</u>
11.45 am to 12.30 pm	2 (i)	NEGOTIATION Definition Negotiation Styles Competitive & Co-operative Negotiation Skills
12.30 pm to 01.15 pm	2 (ii)	BARGAINING 1. Positional 2. Distributive 3. Interest based 4. Integrative
01.15 pm to 02.00 pm		<u>LUNCH</u>
02.00 pm to 02.45 pm	3 (i)	ROLE PLAY – 2 (Meena v Sudhir)
02.45 pm to 03.30 pm	3 (ii)	NEGOTIATION - (continued...) Barriers to Negotiation 1. Strategic Barrier 2. Principal & Agent Barrier 3. Cognitive Barrier
03.30 pm to 03.45 pm		<u>TEA BREAK</u>
03.45 pm to 04.30 pm	4 (i)	Reactive Devaluation Effective & Ineffective Negotiation
04.30 pm to 05.15 pm	4 (ii)	IMPASSE: Definition Causes 1. Emotional Impasse 2. Substantive Impasse 3. Procedural Impasse Stages of Impasse
05.15 pm to 05.30 pm		INTERACTIVE SESSION

RESOURCE PERSONS: (Mediation Trainers, MCPC, Supreme Court)

- 1. Anoop Kumar Srivastava**
- 2. Niraj Upadhyay**
- 3. Rajlakshmi Sinha**
- 4. Sandeep Saxena**